

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 101
(IB)-66/ND/2022
IA-3577/2023

IN THE MATTER OF:
State Bank of India

... **Applicant/Petitioner**

Versus

JSSI Hydraulics Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP

: Adv. Sumant Batra, Adv. Nidhi Yadav, Adv.
Sarthak Bhandari, CS Aaradhna Singh, Nipun
Gautam

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3577/2023: The matter was listed for clarification (for being spoken to). On a specific query Mr. Sumant Batra, Ld. Counsel for the RP clarified that the Resolution Applicant is a related party and would not be entitled to benefit of Section 32A of IBC, 2016. It is further made clear by him that these are the promoters only who have submitted the Resolution Plan.

Arguments heard. **Order reserved.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)